


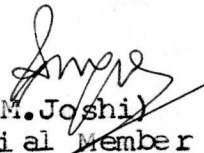
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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

23/2/1989

Learned advocate for the petitioner Mr.D.M.Thakkar states that if the representation dated 3/9/1986 which has not been replied to by the respondent, he ~~will be content~~ ^{if} ended ~~that~~ ^{for} a direction with speaking orders thereon be passed within a period of three months of the date of this order. Accordingly it is directed that the said representation dated 3/9/1986 be considered by the respondent authorities and a speaking order thereon be passed within a period of three months of the date of this order. If the petitioner applies for personal hearing ^{within 15 days} to the respondent authorities, he may give personal hearing also before the speaking order is passed. Status quo be maintained until the expiry of a period of 10 days after the speaking order is communicated to the petitioner. Such a speaking order be passed after hearing all the respondent, ^{on the} in this case. Learned advocate for the applicant wants to withdraw the case. Allowed. Accordingly the case is disposed of as withdrawn.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt